

**IN THE INCOME TAX APPELLATE TRIBUNAL
(DELHI BENCH: 'A': NEW DELHI)**

**BEFORE SHRI KULDIP SINGH, JUDICIAL MEMBER
&
SHRI ANADEE NATH MISSHRA, ACCOUNTANT MEMBER**

**ITA No:- 5390/Del/2013
(Assessment Year: 2008-09)**

Asstt. Commissioner of Income Tax, Central Circle-6, New Delhi. PAN No.-AAGFS9037D	Vs.	M/s Sahara India Sahkari Awas Samiti Ltd., 1, Kapoorthala Complex, Aliganj, Lucknow (UP)
APPELLANT		RESPONDENT

Revenue by : Mrs. Aparna Karan, CIT (DR)
Assessee by : Bharat Janardan, Adv.

Date of Hearing : 11.09.2018.
Date of Pronouncement : 11/09/2018.

ORDER

PER: ANADEE NATH MISSHRA, AM

This appeal by the Revenue has been directed against the order of Ld. CIT(A)-1, New Delhi, dated 10.07.2013 for Assessment Year 2008-09.

2. Admittedly, the tax effect in the Departmental Appeal is less than Rs.20 lakhs. Vide Circular No. 3 of 2018 dated 11.07.2018 issued by CBDT under section 268A of the I.T. Act, it has been directed that Department shall not file appeal before the Tribunal in

case where the tax effect does not exceed the monetary limit of Rs.20 lakhs. It is also directed that this instruction will apply retrospectively to the pending appeals and appeals to be filed henceforth in the Tribunal. Pending appeals below the specified tax effect may be withdrawn/not pressed. Learned CIT (DR) in view of the above Board Circular did not press the Departmental Appeal. We may also note that the Appeal of the Department above would not fall within the exceptions provided in the Board Circular. In the result, the Departmental Appeal is not maintainable as have been filed against the instruction of the Board. The Departmental Appeal is dismissed as withdrawn/not pressed by the Learned CIT(DR).

3. In the result, appeal of the Revenue is dismissed.

Order pronounced in the open court on 11/9/2018

Sd/-
(KULDIP SINGH)
JUDICIAL MEMBER

Sd/-
(ANADEE NATH MISSHRA)
ACCOUNTANT MEMBER

Dated: 11 .09.2018
Pooja/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR

ITAT NEW DELHI

Date of dictation	11/9/2018
Date on which the typed draft is placed before the dictating Member	11/9/2018
Date on which the typed draft is placed before the Other Member	
Date on which the approved draft comes to the Sr. PS/PS	11 /9/2018
Date on which the fair order is placed before the Dictating Member for pronouncement	11 /9/2018
Date on which the fair order comes back to the Sr. PS/PS	12/9/2018
Date on which the final order is uploaded on the website of ITAT	12/9/18
Date on which the file goes to the Bench Clerk	
Date on which the file goes to the Head Clerk	
The date on which the file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the Order	

